

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:-

8 JUN 1994

APPLICATION NUMBER: 855 of 1993

APPLICANTS:

RESPONDENTS:

Sri.S.Sondar Kumar v/s. The Director of Census Operations in
T. Karnataka, Bangalore.

1. Sri.M.Raghavendra Achar, Advocate, No.1074 & 1075,
4th Cross, Sreenivasanagar II Stage, Bangalore-50.
2. The Director of Census, No.21, Mission Road,
Bangalore-560021.
3. Sri.G.Shanthappa, Adml.CGSC, High Court Bldg,
Bangalore-560001.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 01-06-1994.

S. Shauhar
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

of
Issued
for

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.855/1993

WEDNESDAY THIS THE FIRST DAY OF JUNE, 1994

MR. JUSTICE P.K. SHAYMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

S. Sunder Kumar,
aged about 42 years,
Working as Statistical Assistant,
O/o the Director of Census,
Operation in Karnataka,
No.21, Mission Road,
Bangalore - 560 027 Applicant

(By Advocate Shri M.R. Achar)

v.

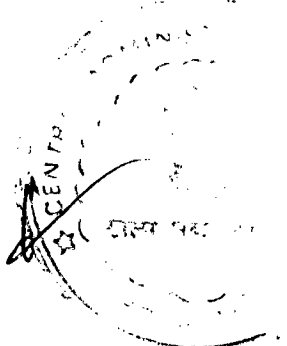
The Director of Census,
O/o the Director of Census,
Operation in Karnataka
No.21, Mission Road,
Bangalore - 560 027 Respondents

(By learned Standing Counsel)
Shri G.S hanthappa

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

After having heard Shri M.R. Achar for quite sometime, we find that the relief sought for herein could probably have been obtained by going to the Head of the Department through a proper representation challenging the tenability of a promotion order made under Annexure A-11 dated 30.12.92. It is found from that order that for a period of six months i.e. from 22.5.89 to 1.11.90, applicant had been reverted to the



post of Computer from the post of Statistical Assistant to which post he had been earlier promoted. Be that as it may, it is appropriate for the applicant to have made a representation in that behalf. Shri Achar tells us that the applicant had in fact made a representation on the 16th of July, 1993, and that even subsequently he had reminded the Administration about his pending representation. Shri G. Shanthappa, learned Standing Counsel tells us that no such representation is to be found in the office files. That apart, we are not today provided with any material giving an indication about the presentation of any such representation. In this view of the matter, we think it appropriate to direct the applicant to make a representation immediately to the Head of the Department and state that if such a representation is made within two weeks from the date of receipt of a copy of this order, the Department will dispose of the same within two months from the date of receipt of the representation. If the applicant still feels aggrieved by the manner in which his representation is dealt with and disposed off, he is at liberty to come back to us for redressal of his grievance, if any. The Department will dispose off the representation directed to be made herein in accordance with law and with reference to their earlier decisions of this Tribunal said to have a bearing on the matter. This application is accordingly disposed off finally at the admission stage with no order as to costs.

TRUE COPY

SECTION OFFICER

MEMBER (A)

VICE CHAIRMAN